## GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:890 ANSWERED ON:22.11.2001 CANTONMENT BOARDS IN MAHARASHTRA DILIP KUMAR MANSUKHLAL GANDHI

## Will the Minister of DEFENCE be pleased to state:

- (a) the details of the Cantonment Boards functioning in Maharashtra;
- (b) the steps taken or proposed to be taken by the Government to solve the problems of basic amenities in these cantonment areas;
- (c) the schemes of the Government to make the Cantonment Boards more effective; and
- (d) the number of cases relating to Ahmednagar Cantonment Board pending with the Government and the latest position in this regard?

## **Answer**

## MINISTER OF DEFENCE (SHRI GEORGE FERNANDES)

- (a) There are seven Cantonment Boards in the State of Maharashtra, viz., Ahmednagar, Aurangabad, Dehu Road, Deolali, Kamptee, Kirkee and Pune.
- (b) & (c): The Cantonment Boards being statutory bodies governed under the provisions of the Cantonments Act, 1924 undertake development works like road, drains, water supply, etc., from their own sources. The Central Government provides only financial assistance to them by way of special grants wherever needed in the case of deficit boards. Service Charges are also paid to them in lieu of Property Tax in respect of defence properties.

The functioning of Boards is closely monitored by the Directorate of Defence Estates in the Command, Directorate General Defence Estates and also at Ministry level. Wherever necessary, directives are issued by the Government through the Director General Defence Estates for improving the functioning of the Boards.

(d) There is one case regarding dispute of water charges claimed by Military Engineer Service from the Cantonment Board, Ahmednagar, pending consideration of the Government.